

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 526 of 2020

IN THE MATTER OF:

Maxsun Marine Services FZE

...Appellant

Versus

Dolphin Offshore Enterprises (India) Ltd.

...Respondent

Present:

For Appellant: Ms. Farhat Warsi, Advocate.

For Respondent: Mr. Satpal Singh, Advocate.

ORDER
(Through Virtual Mode)

17.07.2020: The impugned order is assailed by the Appellant – Operational Creditor on the ground that the finding in regard to there being a pre-existing dispute is erroneous and debt and default is clearly established.

Let notice be issued upon Respondent. Appellant to provide mobile Nos./*e-mail* address of the Respondent. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three days.

Post the appeal 'for admission (after notice)' on **11th August, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc